

FORM NO. 21
(See Rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL - DIVISION BENCH : HYDERABAD

OA / ~~1997~~ / CP / MA / PT 1223 of 1997

..... N. Jagadish Applicant(s)

Versus

..... The Secy. to the Govt. of Post Officers, Respondent(s)
Secy. to the Govt. & 2 others

INDEX SHEET

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8th Sept 1997
Certified that the file is complete
in all respects.

Signature of
Dealing Hand
(In Record Section)

Signature of S.O.

*Yashwant
Deo
16/3/97*

Central Administrative Tribunal Hyderabad Bench, Hyderabad.

C.A. No. 1223 of 1997.

N. Jagadish

Applicant(s).

V E R S U S.

The Sr. Suptt. of Post office, Subbad & Zott

(Respondents).

Date	Office Note.	ORDER
19.9.97.		<p>List it on 19.9.97.</p> <p><i>LSM</i></p> <p><i>g/ 9/97</i></p> <p><i>HHRP</i></p> <p><i>M(A)</i></p>
21-9-97.		<p>Judgement is delivered. The OA is disposed of. Order vide separate sheets.</p> <p><i>sk</i></p> <p><i>g/ 21/97</i></p> <p><i>HHRP</i></p> <p><i>M(A)</i></p>

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : HYDERABAD

ORIGINAL APPLICATION NO. 1223 OF 1997.

N. Jagadish

(Applicants(s))

VERSUS.

Union of India, Repd. by.

Sr. Bunder of Post office, Secy to I & 200

(Respondent(s)).

The application has been submitted to the Tribunal by
Shri S. Rangarayana Rao Advocate/party-in
person Under Section 19 of the Administrative Tribunal
Act. 1985 and the same has been scrutinised with reference
to the points mentioned in the check list in the light of
the provisions in the administrative Tribunal (procedure)
Rules 1987.

The application is in order and may be listed for
Admission on -----

Scrutiny Asst. 16/9/97


DEPUTY REGISTRAR (JUDL)

11. Have legible copies of the annexure duly attested been filed. *Y*
12. Has the applicant exhausted all available remedies. *Y*
13. Has the Index of documents been filed and pagination done properly. *Y*
14. Has the declaration as required by item No. 7 of form. I been made. *es*
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed. *Y*
16. (a) Whether the relief sought for, arise out of single cause of action. *Y*
- (b) Whether any interim relief is prayed for, *Y*
17. (c) In case an MA for condonation of delay is filed, is it supported by an affidavit of the applicant.
18. Whether this cause be heard by single Bench. *Y*
19. Any other points.
20. Result of the Scrutiny with initial of the scrutiny clerk.

21/9/19
Scrutiny Assistant.

May be numbered &

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD.

File No. 2960/97

Report in the Scrutiny of Application.

Presented by Shri S. Ramakrishna Rao, A.A.V. Date of Presentation.

Applicant(s) Mr Jagadish 12/9/97

Respondent(s) Sri Sudar & Partners, Secunderabad

Nature of grievance Transfer

No. of Applicants 1 No. of Respondents 2

Subject Transfer (1) CLASSIFICATION
No. Department Postal (1)

1.	Is the application in the proper form, (three complete sets in paper books form in two compilations).	Y/N
2.	Whether name description and address of all the parties been furnished in the cause title.	Y/N
3.	(a) Has the application been fully signed and verified. (b) Has the copies been duly signed. (c) Have sufficient number of copies of the application been filed.	Y/N
4.	Whether all the necessary parties are impleaded.	Y/N
5.	Whether English translation of documents in a language other than English or Hindi been filed.	Y/N
6.	Is the application on time, (See Section 21).	Y/N
7.	Has the Vakalatnama/Memo of Appearance/Authorisation been filed.	Y/N
8.	Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 Etc.,)	Y/N
9.	Is the application accompanied IPO/DD, for Rs.50/-	Y/N
10.	Has the impugned order's original, duly attested legible copy been filed.	Y/N

P.T.C.,

CENTRAL ADMINISTRATIVE TRIBUNAL, YARD, BLD BENCH, HYDERABAD

I N D E X S

O.A.R.O. 1923 of 1997.

CAUSE TITLE N. Jagadish

V E R S U S

In Soc. Supdt. of P.Os, Secy back 20th

SL. NO.	Description of documents	Page No.
1.	Original Application	1 to 10
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3.	Vakalat	1
4.	Objection Sheet	1
5.	Specimen Copies 3 (Three).	1
6.	Covers 3. A	1

TO SET ASIDE THE ORDER OF TRANSFER MADE ON 25.7.97 AND DIRECT
THE GOVT. RESPONDENTS TO APPROVE THE APPLICANT'S TRANSFER
WITH ALL CONSEQUENTIAL BENEFITS etc.

Surgeon

:PAGE NO. 12:

Transfer (2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT: HYDERABAD.

O.A. NO: 1223 OF 1997

Postal (1)

BETWEEN:

N. Jagadish

APPLICANT

A N D

Sr. Supdt. of Post Offices, Sec'ty
and others.

PETITIONER

CHRONOLOGICAL STATEMENT OF EVENTS

Sr.No: Date:

E V E N T S

1. 26.1.61 The applicant was initially appointed as Postal Clerk in Mahaboobnagar Division.
2. 1981 The applicant had been promoted to LSG/PA.
3. 1991 The applicant was further promoted as BCR/PA.
4. 3.8.95 The applicant was transferred as PM to Trimalgry.
5. 19.12.96 The applicant made representation to the 1st Respondent suggesting measures for improvement.
6. 4.9.95 The applicant addressed letters to all the SPMs. reg. improvement of Post Offices.
7. 9.8.96 // The 1st Respondent had transferred the applicant.
8. 12.8.96 The transfer of the applicant was kept in abeyance through phone message by the 1st Respondent.
9. 2.1.1997 The 1st Respondent again issued orders for the transfer of the applicant.
10. 4.1.97 The applicant took objection of the series of transfer through his representation.
11. 20.1.97 The 1st Respondent had considered the representn. of the applicant and cancelled the transfer.
12. 25.7.97 The 1st Respondent had issued transfer order once again.
13. 26.7.97 The applicant made representation to the 1st Respondent on the above transfer, but there is no response from the Respondent.

Reed by NGD
As such the applicant has no other alternative except to approach this Hon'ble Tribunal, had filed this application before the Hon'ble Tribunal.

Hyderabad
10.7.1997

Jan 9
COUNSEL FOR THE APPLICANT
contd.

3
APPLICATION FILED UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNALS
ACT, 1985.
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

D.A. NO: 1223 OF 1997

BETWEEN:

N. Jagadish APPLICANT

A N D

Sr. Supdt. of Post Offices, Sec'bad
and others. PETITIONER

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9.	Lr.No.B2/BCR/Tfrs.dt.20.1.97 issued by the Ist Respondent.	VIII	20
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SIGNATURE OF THE APPLICANT

COUNSEL FOR THE APPLICANT.

FOR USE IN TRIBUNAL'S OFFICE:
Date of Receipt:
Registration No.

Signature
for Registrar.

contd.....

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contd.

the Administrative Tribunals Act, 1985.

Within the limitation period prescribed in Section 21(1)(a) of the applicant further declares that the application is

3. LIMITATION:

Administrative Tribunals Act, 1985.

jurisdiction of the Tribunal u/s. 14(1) (b)(ii) of the order against which the applicant wants redressal is within the application declares that the subject matter of the

2. JURISDICTION OF THE TRIBUNAL:

consecutively for the third time in a single year".

Sub-Postmaster, Himmathnagar SD, transferring the applicant the post of Postmaster, Trimalgherry HO and posting him as NO. BZ/BCR/T/95 dated 25.7.1997, transferring the applicant from "This application is against the impugned Memo made:

1. Particulars of the order against which the application is

Hyderabad, II Floor, Chikkadpally,
notices on the applicant's ADVOCATE, I-B-539/C,
addresses for service of summons/ SANKA RAMA KRISHNA RAo
DETAILS OF THE APPLICANT:

3. The Postmaster General, AP Circle,
Hyderabad City Region, Dak Sadan,
Hyderabad Postal Services,
Secunderabad Division, Sec-bad-500016.
1. Senior Superintendent of Post Offices,

A N D

APPLICANT
Secunderabad.
(Trimalgherry HO), under transfer,
aged about 56 Years, DCC: Postmaster,
N. Jagadish, S/o, Late Narayana Swamy,
BETWEEN:

O.A. No. 1923 of 1997

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT: HYDERABAD
PAGE NO. 1

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4. FACTS OF THE CASE:

(1) It is respectfully submit that the applicant was initially appointed as Postal Clerk in Mahaboobnagar Division on 26.1.1961. He had come on Rule 38 Transfer (bottom seniority) to the Hyderabad City Division in the same cadre. Due to his hard-work and devotion, he had been promoted to LSG/Postal Asst. during the year 1981. He was further promoted as BCR/Postal Assistant during 1991 and was posted as Sub-Postmaster, Nehru Nagar, Secunderabad. The applicant was transferred as Postmaster to Tirumalgherry HO, w.e.f. 3.8.1995. Ever since, he has been working in the said post-office without any complaints whatsoever. He has rendered excellent service and had cooperated with the administration in all matters concerning the smooth functioning of the post office. He was an active sportsman. He was awarded departmental Blazer in appreciation of his services to sports. He was Secretary for State Hockey Association and member of Jury of appeal for Nationals.

2. It is further submitted that, in the interest of proper functioning of the post office, Tirumalgherry HO, he had made a detailed representation to the 1st Respondent on 19.2.1996, suggesting various measures of improving the services to public. He addressed letters to all the Sub-Postmasters in his jurisdiction on 4.9.1995 and called for their suggestions etc., to improve the working of the Post Offices under Tirumalgherry HO. He had also streamlined the working in the Tirumalgherry HO seeking the active cooperation of all the staff members of HO. Having worked out the modalities of improving the existing Postal Services, he had addressed the 1st & 2nd Respondent suggesting certain modifications etc., in the present structure and necessary modernisation work has been completed and the Post Office is working in the modernised building due to his efforts.

contd.....

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The 1st Respondent had taken these suggestions of the applicant as out of context and in an vindictive manner has issued transfer orders to the applicant vide Memo No.B2/BCR/Tfrs., dated 9.8.1996. The post held by the applicant as Postmaster, Head Post Office which is a Sub-Post office, under the Head Post Office of Trumalgherry HO. The applicant made a representation to the above transfer order, stating that he was senior-most official in Sec'bad Division, and therefore, posting him to work in a Sub-office is not in accordance to rules in force. Considering the objections raised by the applicant, the 1st Respondent had issued a phone message dated 12.8.1996 stating that the posting of the applicant, who is working as Post-Master, Trumalgherry to work as Sub-Postmaster, EME Records SO is kept in abeyance.

3. It is further submitted that, strangely enough, the 1st Respondent for the reasons best known to him had again issued another Memo No.B2/BCR/Tfrs., dated 8.1.1997 ordering transfer of the applicant, once again from the post of Postmaster, Trumalgherry HO, to work as Deputy Postmaster-II, Sec'bad HO. Aggrivated against the second transfer order, posting the applicant as Deputy Postmaster in Sec'bad HO, the applicant made a representation to the 1st Respondent on 4.1.1997, taking objection for the series of transfers issued. The 1st Respondent had once again considered the representation of the applicant and vide his Memo No.B2/BCR/Tfrs., dated 20.1.1997 and issued orders canceling the said transfer stating that the same is canceled for the time being. The reason given for cancellation of the above said transfer order seems to be to use the weapon of transfer as a threat to the applicant, whenever he wishes.

4. It is further submitted that in issuing transfer orders, re-issue of the same and the cancellation thereof, the Ist Respondent had been dilly-dolling with the peaceful life of the applicant. This contention is well established by the action of the Ist Respondent, who had issued a transfer order once again vide his Memo No.B2/BCR/Trfrs dated 25.7.1997, transferring the applicant from the post of Postmaster, Tirumalgerry HO to work as Sub-Postmaster, Himmathnagar SO, which is again a subordinate office to Secunderabad HO. Aggrieved against the third transfer order, the applicant made a representation on 26.7.97 to the Ist Respondent, highlighting various aspects and requested for reconsideration of the transfer issue. When there was no response to this representation, the applicant had appealed to the IIInd Respondent vide his appeal dated 22.8.1997 in which he had explained all his contentions and averments in regard to his style of functioning, and the suggestions he had made available to the administration, which is pending before the II Respondent. Ever since the transfer order is issued, the applicant is on leave w.e.f. 28.7.1997 and he is still on leave pending decision from either of the Ist and IIInd Respondents.

As such the applicant has no other alternative except to approach this Hon'ble Tribunal seeking redressal of his grievance. Hence this application before the Hon'ble Tribunal.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

(1) It is respectfully submitted that the applicant with good lot of experience has been suggesting various means to improve the working conditions of the Post Office, in the interest of the services. The suggestions advanced by the applicant were not met with good taste. Therefore, it appears that the Ist Respondent had developed a bias against the applicant, which is borne out of the record. Therefore, he

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Shyam

sought an alibi to some-how disturb and harass the applicant and therefore issued a Memo No.B2/BCR/Tfrs. dated 9.8.1996, transferring the applicant from the post of Postmaster, Tirumalgherry HO to work as Sub-Postmaster EME Records SO. This transfer was effected in view of the fact that the Ist Respondent is aware that the post of Sub-Postmaster EME Records, is lower in seniority to that of Postmaster, Tirumalgherry HO. The applicant was posted as Postmaster, Tirumalgherry HO, considering his seniority and length of service being senior-most of the cadre, and subjecting him to work as Sub-Postmaster, EME Records, amounts to forcing an individual to work under junior official in the same jurisdiction of Tirumalgherry HO. This is clearly a punitive action through which the Ist Respondent had sought to settle his scores. When the applicant took objection to this posting, the Ist Respondent vide his Phone Message dated 12.8.1996 had issued a confirmatory order stating that the posting of the applicant as Sub-Postmaster EME Records SO, has kept in abeyance.

(2) While so, within another 4 months period, for the reasons best known to him, the Ist Respondent had issued a Memo No.B2/BCR/Tfrs. dt.2.1.97, once again transferring the applicant from the post of Postmaster, Trimalgherry, to work as Deputy Postmaster-II, Secunderabad HO. The applicant represented on this posting that he is in the fag end of his service and requested not to disturb him, in such a manner, which will degrade the post and may create administrative inconveniences to him. The Ist Respondent vide Memo No.B2/BCR/Tfrs., dated 20.1.1997 had considered stating that with a view to provide another chance to improve the performance of the office by the applicant, had cancelled the transfer orders issued on 2.1.1997. The short-comings on the part of the applicant were not made known to him, at any point of time.

contd.....

(3) It is further submitted that in consequence to earlier two transfer orders, the 1st Respondent had issued another Memo No.B2/BCR/Tfrs., dt. 25.7.1995, posting the applicant from the post of Postmaster, Trimalgherry HO, to work as Sub-Postmaster, Himmatnagar SO. The series of transfer orders and their cancellation and re-issue of the impugned order dated 25.7.1997, all goes to say, that the 1st Respondent has somehow bent upon disturbing the applicant, who has got very good track record of service, in order to attach the stigma in the last spell of his service. Therefore, the impugned order issued is only by way of punitive action and not in the interest of service, though all the three transfer memos indicate these orders were issued in the interest of service. Issuing an order, cancelling the same and re-issuing the same and recancelling the same and finally issuing a transfer order to some other place, do not constitute and contemplate that the orders issued in the interest of service. There are no allegations of whatsoever against the applicant and there are no disciplinary proceedings, either pending or contemplated before the authorities. In such an event, transferring an official without any reason under the disguise of interest of service is nothing but arbitrary, illegal, un-warranted and in violation of Articles 14 & 16 of the Constitution. The transfer order cannot be issued on both counts, one being on administrative ground and another by way of punitive action. Therefore, the instant transfer has assumed a proportion of a peculiar transfer, without application of mind by the Respondents and is liable to be set aside on this ground alone as ab initio. Issue of several transfers in a single year is bad in law, arbitrary, frivolous, un-warranted and in violation of Articles 14 & 16 of the Constitution.



contd....

(4) It is further submitted that the applicant had put-in a very long service with un-blemished record. The Respondents are well aware of the clean record of service of the applicant and therefore they cannot attach a stigma to his career by issuing un-reasonable transfer orders without assigning the reasons for such punitive action. The transfer is termed as punitive, in view of the circumstantial evidence borne on the record of the Respondent, which the Respondents cannot disown or deny. If there are any lapses on the part of the applicant, he should have been given the ample opportunity to explain the circumstances, if any, but no such opportunity was given to the applicant to explain any of his short-comings, which were not intimated to him, much less the allegations themselves were not communicated, if at all, they exist. Therefore, in the circumstances, the Respondents are stopped from resorting to any such action of transfer of the applicant by way of punitive action, without communicating any such allegations, if any.

(5) It is further submitted that this Hon'ble Tribunal had also observed in OA No.1622/93 decided on 28.3.1994 that the transfer order which is punitive and violative of principles of natural justice has to be set aside. The Hon'ble Tribunal had come to this decision in tune with the case of Kamlesh Trivedi Vs. ICAR (1988) 7 ATC 253, a full bench of this Tribunal which held as under:

CONT'D.....

"No enquiry need be made if no finding of guilt, misconduct or stigma is attached. Transfer may be on administrative grounds and one of the grounds could very well be the allegations themselves. If the transfer is ordered in the exigency of service without giving any finding on the allegations, it would not be vitiated. If a charge-sheet is issued and statement

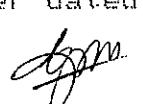
imputation of misconduct is given or a memo is issued on a complaint and the representation of the employee or statement with reference thereto is recorded, or even where no chargesheet, or statement regarding imputation of misconduct or a memo has been issued but the concerned official's statement with regard to the allegations has been recorded, that would more than satisfy the principles of natural justice. But we must add that question of observing the principles of natural justice in a case of transfer does not arise where it is not based upon a finding on the allegations of misconduct or the like made against the employee. But if a finding of misconduct is arrived at without observing the principles of natural justice and that is the "operative reasons" for transfer, it is liable to be quashed."

Therefore, it is just and proper that the Hon'ble Tribunal may be pleased to set aside the impugned order dated 25.7.1995 declaring the same as arbitrary, illegal, frivolous and in violation of Articles 14 & 16 of the Constitution.

6. DETAILS OF THE REMEDIES EXHAUSTED:

The applicant declares that he had availed of all the remedies available to him under the relevant service rules.

Aggrieved against the impugned order dated 25.7.1997 of the Ist Respondent, the applicant made representation to the Ist Respondent on 26.7.1997 and when there is no response, had made an appeal to the IIInd Respondent on 22.8.1997, articulating to various issues and raised contentions and several lapses on the part of the administration, for which there is no response from the IIInd Respondent. As the applicant continues to remain on leave after the issue of impugned order dated 25.7.1997, he has

Contd...


*PAGE NO. 9 *

no other alternative, except to approach this Hon'ble Tribunal, seeking redressal of his grievance.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:

The applicant further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any other court or any other authority or any other Bench of this Tribunal, nor any such application, Writ Petition, or suit is pending before any of them.

8. RELIEF(S) SOUGHT:

In view of the facts mentioned in para (4) above, the applicant prays for the following relief(s):

It is respectfully prayed that the Hon'ble Tribunal may be pleased to;

(a) to set aside the impugned Memo No.B2/BCR/Tfrs. dated 25.7.1997, transferring the applicant from the post of Postmaster, Trimalgherry HO to work as Sub-Postmaster, Himmatnagar SO, (which is Sub-office under the Secunderabad HO), declaring the same as arbitrary, illegal, un-warranted and in violation of Articles 14 & 16 of the Constitution of India and prima-facie appears to be a punitive action to settle the scores with the applicant.

(b) to direct the Respondents to re-post of the applicant as Postmaster in Trimalgherry HO, taking his length of service and seniority into account, which is last spell of his service, in the interest of justice, with all the consequential benefits;

and be pleased to pass such other and further order or orders as the Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

gjm contd.....

9. INTERIM ORDERS IF ANY PRAYED FOR:

Pending final decision on the application the applicant seeks the following interim relief(s):

It is respectfully prayed that the Hon'ble Tribunal may be pleased to direct the Respondents to restore the applicant in the post of Postmaster, Trimalgerry HO, in view of his retirement stage, pending disposal of the OA and be pleased to pass such other order or orders as the Hon'ble Tribunal may deem fit and necessary in the circumstances of the case.

10. NOT APPLICABLE:

11. PARTICULARS OF THE BANK DRAFT/POSTAL ORDER filed in respect of the application fee:

1. D.D./P.O. No. 812232217

2. Date: 6.9.97

3. Fee: Rs.50/-

4. Name of the office of issue: Girikonda x Road, P.O.

5. Name of the office payable at: G.P.O Hyderabad

12. LIST OF ENCLOSURES:

S1.No. Details of the documents

Annexure I.P.O.B.O./D.D./Bommons

AS PER INDEX

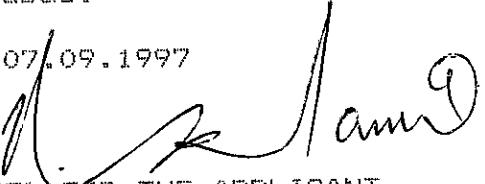
VERIFICATION

I, N. Jagadish, S/o.late Narayana Swamy, aged about 56 years, Occ: Postmaster, (Trimalgerry HO), under transfer, Secunderabad Postal Division, Secunderabad, do hereby verify that the contents of paras 1 to 4 and 6 to 12 are true to the best of my knowledge and belief and para 5 believed to be true on legal advice.

Hyderabad.

Date: 07/09/1997


SIGNATURE OF THE APPLICANT


COUNSEL FOR THE APPLICANT.

contd.....

AM 11 14

DEPARTMENT OF POST-INDIA
Office of the Senior Supdt. of Post Offices: Secunderabad Divn.
Hyderabad-500016.

No. B2/BCR/Trfrs. Dated at Hyderabad-500016 the 25th July, '97.

The following postings/transfers are ordered with immediate effect in the interest of service.

1. Sri N.Jagadish, Postmaster, Trimulgherry H.O. is posted as Sub Postmaster, Himmatnagar S.O.
2. Sri N.Venkatramaiah, Sub Postmaster, Himmatnagar SO is posted as Postmaster, Trimulgherry H.O. vice official at sl.1 (To make first move).

A copy of this memo. is issued to:

- 1-2. The officials.
- 3-4. P.Fs. of the officials.
- 5-6. The S.P.M. Himmatnagar SO/The Postmaster, Trimulgherry HO.
7. The Senior Postmaster, Secunderabad H.O.-500003.
8. Office copy.

(S. RAJENDRA KUMAR)

महाराष्ट्र राज्य बैंक
SENIOR SUPERVISOR
Secunderabad Div. 14

T. K.

पत्र व्यवहार-22
Car-22

भारतीय डाक विभाग/DEPARTMENT OF POSTS-INDIA

प्रेषक डाकपाल ट्रिम्लग्हरी
From Post Master, Trimulgherry HPO सेवा में
सकौंदराबाद, Secunderabad-500 018 To Shri S Rajendra Kumar, IPS
Senior Supdt of Post Offices
Secunderabad Dn
क्रम संख्या दिनांक Hyderabad 500 016
No. H2/Stff/PS/95-96 Dated at
Secunderabad 15 19 Feb 96

विषय

Subject Rotational transfers - Posting
Suitable Officials regarding

Sir,

The Trimulgherry HO has a sanctioned staff of (21) Twenty one PAs and (1) One redesignated Senior PA for supervision with two LRs attached a-part from two Accountants, one APM Accounts and one Dy PM.

2. ✓ There are 11 (Eleven) lady PAs including the two LR PAs. It becomes difficult to combine branches while granting leave and to relieve PAs on deputations as ordered by the Divisional Office.

3. The two LR PAs are being utilised in place of officials granted leave at this office and are also deputed to Sub Offices on deputation.

4. There is a multy-purpose computer provided at the counter, but, only one non-SB trained computer trained PA is available. The other two computer trained PAs are SR Aptitude Test qualified PAs whose services are utilised in SB Branch. In the absence of the only computer trained PA, the computer trained SR PAs are to be disturbed and a substitute had to be posted to SB Branch to get the computer trained SB PA to enable relieve the only computer trained PA at counters. This multiple arrangement can be avoided if an other computer trained non-SB PA is posted to this office. The computer is getting spoiled due to irregular and irresponsible operations and frequent change in handling.

5. The SR Branch needs suitable official to handle the correspondance section to deal with claim cases, issue of duplicate certificates and other connected work efficiently, to enable to monitor the SB objections and for quick disposal of objections.

6. The Accounts branch needs better and efficient officials to handle the sensitive branch dealing in the financial matters of the employees such as drawal of pay and allowances, drawal of GPF advance, drawal of incentive bills drawal of arrears due to employees etc. and timely payments of such amounts helps a lot in keeping the employees in good humour and helps in getting better out turn. The Accounts PAs have to attend to the submission of returns and schedules including PLI returns as scheduled without any reminders from DA (P) or CO or DO.

7. Due to frequent shuffling of officials with the general branches submission of MO paid returns, IPOs /BPOs sold and paid returns getting delayed. These branches need employees working regularly and continuously to avoid dislocation of work. Shri SM Subhani, PA posted to this office has been a chronic patient and he is operated for brain tumur. He had worked in the office only for a very brief period and he is continuously on MC since Oct 95 and his return would not be of any use at this office, as, he will not be in a position to sustain the pressure of work and he needs to be replaced at this office.

8. An other employee, Mrs K Delphine, PA is also a chronic patient and she is very week and she is not able to sustain the pressure of normal work. She is not able to do justice to her duties at this office. She resides at ECIL cross roads near Kushtaguda and she may be shifted to ECIL PO where she could be able to do better being nearer to her residence and she can avail the assistance of her wards in reaching the office in time regularly.

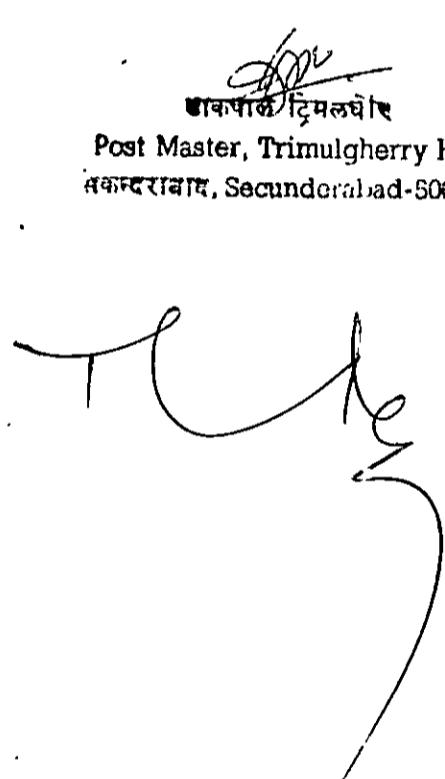
9. We can manage to complete day today work with a shortage of twenty percentage of staff sporadically but not on regular basis. Regular shortage causes avoidable delay in preparation and submission of returns and in attending to correspondance and complaints and reflects the efficiency of the office. A suitable CC is also required at this office. It is earnestly requested to give consideration to the facts enumerated above in the larger interest of the services and provide all the necessary infrastructure for efficient functioning of the Head Post Office.

10. It is requested that two more LP PAs may please be stationed at this office to enable relief to all the Sub Offices in the Containment area without undue strain and delay on this office.

11. It is also requested to arrange to post suitable PAs in replacement of those who would be posted out of this office during the ensuing rotational transfers. The MDW is also being re-cast to bring in better out turn from the PAs and to enable better combination of branches due to shortage.

12. Hope the Divisional Office desires to mould this Head Office into a model Post Office.

Yours faithfully,


पोस्टमास्टर ट्रिमुलग्हेर
Post Master, Trimulgherry HPC
सेकंडराबाद, Secunderabad-500 017

DEPARTMENT OF POSTS - INDIA
Office of the Sr. Supdt. of Post Offices, Sec'bad Divn.
Memo. No. B2/BCR/Tfrs. dtd. Hyd. 500 016 the 9-8-1996.

The following postings/transfers are ordered with immediate effect in the interest of service.

1. Sri N. Jagadish, Postmaster, Trimulgherry HO is posted as SPM, EME Records SO vice official at S1.2.
2. Sri P. Srinivasa Rao, SPM, EME Records SO is posted as Postmaster, Trimulgherry HO vice official at S1.1 (to make first move).

A copy of this memo. is issued to:

1-2 Officials
3-4 PFs of the officials.
5-6 The Postmaster, Trimulgherry HO-500 015.
7. The SPM, EME Records SO-500 021.
8-9 Office/copy.

ST. 13 875 82-1108
14/2/1972 RUMT - 8.10 A.M.
Senior Superintendent of Post Offices
Secondclass Div. Hyderabad 500014.

THE

AMAI IV

16 19

XP/1655/5-8-96

To. SRI S. RAJENDRA KUMAR.
SR. SEPD'T. OF POS.
SEC-BAD DIVISION
AT HYD - 500016

REFER YOUR NO B2/BCR/TFR DTD 9-8-96
AAA. STRONGLY PROTEST ARBITRARY ORDER
AAA. SELF SENIOR MOST OFFICIAL OF THIS
DIVISION AAA. SELF NOT RESPONSIBLE
FOR STATE OF AFFAIRS AT TRIMULGHERRY
H.O. AAA PROVIDE FULL COMPLIMENT OF
INFRASTRUCTURE FOR EFFICIENCY AAA
REFER MY LETTERS NO H2/ STAFF /PS/95-1
DTD 19.2-96. AAA CANCEL ORDERS DTD
9-8-96 AAA PROVIDE OPPURTUNITY TO
PROVE METTLE AAA

N. JAGADISH. POST MASTER
TRIMULGHERRY HO

टाकपाल विमलधेनि

Post Master, Trimulgherry HPO
सिकन्दराबाद, Secunderabad-500 012

T. J.

Amxv

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phone message dtd. 12-8-96.

1/8

To

1. Sri N. Jagadish,
Postmaster,
Trimulgherry HO-500 015.
2. Sri P. Srinivasarao,
Sub Postmaster,
EME Records S.O. 500 021.

No. B2/BCR/Tfr. AAA TRANSFER ORDERS ISSUED VIDE
THIS OFFICE PHONE MESSAGE DTD. 9-8-96 REGARDING
POSTING OF SRI N. JAGADISH POSTMASTER TRIMULGHERRY
AS SUB POSTMASTER, EME (R) S.O. AND SRI P. SRINIVASARAO
SUB POSTMASTER EME RECORDS S.O. AS POSTMASTER
TRIMULGHERRY HO NOOOKE ARE KEPT IN ABEYANCE AAA

SSPOs, SD Divn.

SD
एसडी एसडी अधिकारी
फॉर्म नं. ५८१ - १२० ०९६
फॉर्म नं. ५८१ - १२० ०९६
Sector Superintendent of P. O. Offices
Sector Superintendent of P. O. Offices
Secunderabad Dist. Hyderabad 500 016

Copy by post in confirmation.

SD
एसडी एसडी अधिकारी
फॉर्म नं. ५८१ - १२० ०९६
फॉर्म नं. ५८१ - १२० ०९६
Sector Superintendent of P. O. Offices
Sector Superintendent of P. O. Offices
Secunderabad Dist. Hyderabad 500 016

TK

DEPARTMENT OF POSTS - INDIA
Office of the Sr. Supdt. of P.Os., Sec'bad Divn.

Memo. No. B2/BCR/Tfrs. dtd. Hyd. 500 016 the 2-1-97.

The following postings/transfers are ordered with immediate effect in the interest of service.

1. Sri N. Jagadish, Postmaster, Trimulgherry HO is posted as DPM-II, SDHO vice official at Sl. No. 2
2. Sri V. Sathyanarayana, DPM-II, SDHO is posted as Postmaster, Trimulgherry HO vice official at Sl. 1 (to make first move).

A copy of this memo. is issued to:

1-2 The officials

3-4 PF of the officials.

5-6 The Sr. PM, SDHO/PM, Trimulgherry HO for n/a.

7-8 The office/spare copy.

(S. RAJENDRA KUMAR),
राजेन्द्र कुमार
मिस्टर प्राप्ति २०० ०१६
Senior Superintendent of Post Offices
Secunderabad Div. Hyderabad 500 016.

TCL

From

N. JAHADISH.

టిముల్గెర్రీ పోస్ట్ మాస్టర్

Post Master, Trimulgherry HPO
తిక్కాల్ రాబాద్, Secunderabad-500 015

Amritavij

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Dtd. 4-1-97

To

Sri. S. Rajendran Kumar. IPS
Sr. Super. of Post Offices
Sec-ndal Division
at Hyderabad 500016

Sub:- Postings and Transfers - Reg.

Ref:- D.O. No. B2/BCR/Tbs dt 2-1-97

Sir,

I regret to inform you good self that I was transferred from Trimulgherry HO for a second time in five months without any valid reasons.

I request you to kindly refer to my letter No H2/Staff/PS/95-96 dt 19-2-96 and No/1655/9-5-96 and I may kindly be informed of my shortcomings to receive explanations.

I request you not to treat a senior most official holding the post of Post Master in such a manner which could degrade the Post and render in-effective in the administration of the office.

I have only two and odd years of service left ~~left~~ and this would be my last tenure.

Kindly cause the said orders cancelled to restore stability and firmness in the management of the Head Post Office or I may have to seek redressal elsewhere.

Be pleased to do the needful early.

Thanking you.

yours faithfully.

RJ

SJM

(N. JAHADISH)

Post Master, Trimulgherry HPO

315, Secunderabad-500 015

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DEPARTMENT OF POSTS - INDIA
Office of the Sr. Supdt. of P.Os., Sec'bad Divn. REGD/AD
To
Shri N. Jagadish,
Postmaster,
Trimulgherry HO,
500 015.

No. B2/BCR/Tfrs. dtd. Hyd. 16 the 20-1-97.

Sub: Cancellation of transfer orders - Reg.

Ref: Your representation dtd. 4-1-97.

As per your representation cited above, you are given another chance to improve the performance of the office. The transfer orders issued vide this office Memo. of even No. dtd. 2-1-97 stands cancelled for the time being.

20-1-97
Intendant of Posts
Div. Hyderabad 20-1-97.

TC

AMX RX

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26-7-97
TENURE

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XP/120/26.7.97

TO

① SRI. S. RAJENDRA KUMAR
SR. Supt. of Post Offices.
Sec-1200 Division
At Begumpet. HYD. 500016

(2) DPS (H.R.)
DAK SADAN
HYD. 1
—

REFER YOUR NO. B2/BCR/TRRS DTD 25-7-97
AAG STRONGLY PROTESTS APRICIOUS AND UNDUE
ORDER OF TRANSFER FOR THIRD TIME IN
ONE YEAR AAG YOUR ORDER IS HARASSMENT
AND INSULTING A SENIOR OFFICIAL AAG
CANCEL IMPUNED ORDER FIRTH WITH ALL
DEMAND COMPLETION OF TENURE AT ANY
HO. AAG DISREGARD OF NORMS CONSTRAIN
ACTION IN CAT AAG. PM QUARTERS
DETACHED LONG AGO ALLOT TO ELIGIBLE
WILLING OFFICIAL AAG PROVIDE FULL
COMPLEMENT OF STAFF AS PER NORMS
FOR BETTER PERFORMANCE OF OFFICE
AAG. SELF NOT RESPONSIBLE FOR ANY
DEFICIENCY. CAG. REFER THIS OFFICE
LETTER DTD 4-1-97 NO.

XP/1455/9-8-96 AND COPY TO DPS
TREAT MATTER MOST URGENT AAG
HCR HYD FOR INFO.

N JAGADISH. POSTMASTER
TRIMULGHERRY. HO SD-15

ट्रिमुल्गेरी पोस्ट

Post Master, Trimulgherry HPO
सिंहदाराबाद, Secunderabad-500 016

— 26-7-97 —
TJ

From:

N.JAGADISH,
POST MASTER
TRIMULGHEERY HO
U/T TO HIM MATH NAGAR SO - SD.

Date: 22-8-1997.

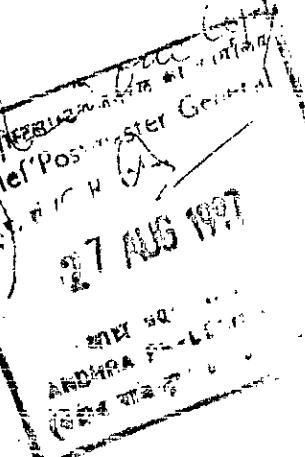
To:

Ms.K.SANDHYA RANI I.P.S.,
DPS (HCR)
O/o THE CPMG AP-CIRCLE,
DAKSADAN, ABIDS,
HYDERABAD - 500 001.

AMX &
Recd 1995
Received 26
P. Sec for ref

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Through Proper Channel

Sub:- Retention of Sri.N.Jagadish Post Master at Trimulgherry HO - Regarding.

Ref:- Your Lr.No.ST/6-2/LSG/HDC dtd.8-8-97
A/T Sri.Nandi Yellaiah, M.P. (LOK SABHA).

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Madam,

This is regarding irregular ordering of transfer three times within one year in the Golden Jubilee Year of Indian Independence of a Dalit priggish incumbent, without caring to provide full complement of infrastructure for the efficient functioning of an institution, inspite of my letter dt.19-2-96 and other letters for effective administration.

Sri.S.Rajendra Kumar, has been working as SSPOs Sec'bad Division, since the begining of 1995. His callous and scant regard for the efficiency of the department at grass root level and his callow attitude had resulted in a fraud of about Rs.36,000/- in stamp balance by the stamp treasurer of Trimulgherry HO which has come to light during June/July 1995. The said shortage of about Rs.36,000/- in stamp balance was a cumulative deficit/shortage accumulated over a period of time, during which Sri.S.Rajendra Kumar held charge as SSPOs of the Sec'bad Division and the then Post Master and the PRI(P) were used by him for purposes other than their duties, which has resulted in the non-performance of the then Post Master and failure in detecting the resultant accumulated shortage at the intial stages itself.

Your kind attention is drawn to my letter dated 19-2-96 and you may sum up my intention to make the Trimulgherry HO a model Post Office and my commitment to improve the working of the Post Office at gross root level. However proper encouragement was undesirably absent from the SSPO's.

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The para 9 IBID is self explanatory for the responsibility of efficient functioning of Head Post Office.

It may be remembered, that, a day prior to the visit of the Vigilance Squad to Trimulgherry HO, there was heavy and continuous rain, the said fact could be verified from the records of Metrological office at Hyderabad, in the twin-cities, resulting in dislocation of delivery work in Post Offices and all the mails that were received on the previous day could not be delivered by the Post Men Staff and as a result a portion of the mail had to be detained due to the fact beyond the control of the officials. The fact resultant in holding, the portion of the mails of previous day was fully and thoroughly explained to the Squad, but, as has been the chore of fanatic fantasy - exclusively enthusiastic faculty of imagination - of such squad, made out the matter appear larger than the pristine situation, and the SSPO's has taken action against the postmen staff. → And, as for the undelivered mails with the postmen, the PRI(P) has to be allowed to perform his duties of checking the postmen in their beats and can not expect the Post Master to check the mails with the Postmen daily and no such letters were found undelivered as and when a test check was carried out and the Post master can not be solely held responsible under the circumstances. The Post man who was responsible for loss of a parcel was transferred out from Trimulgherry HO as a punishment to Sec'bad HO, but the same postman was posted back as LR Postman to Trimulgherry HO, who was not fully conversant with all the beats at Trimulgherry HO and was responsible for non-delivery of mails and was proceeded against a second time for his lapse.

First, I was transferred to EME Record PO on 9-8-1996 within a year, without furnishing any reasons nor giving me an opportunity to explain. The proposed incumbent Sri.P.Srinivas Rao EME (R) refused to join at Trimulgherry HO for the Arbitrary Act of SSPO's and not providing adequate staff and the unpalatable condition of Trimulgherry HO since long and I, against all odds, was trying to bring it to a shape and requested for full complement of infra-structure for efficiency. Xp/1655/9-8-96 may please be perused.

The Second transfer was ordered within the next five months and without any valid reason. I was not informed of any short comings but order of transfer was issued on 2-1-97 by posting Sri.V.Sathyarnayana DPM-II of Secunderabad HO. I have requested the SSPOs to inform me of my short comings, and also requested the SSPOs not to



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treat a Senior most official holding the post of post master in such a manner which could degrade the post and render ineffective in the administration of the office and requested to allow me to complete my tenure of two odd years of service left and requested to cancel the orders of transfer to restore stability and firm-ness in the management of the HPO or else I may have to seek redressal elsewhere.

Shri.V.Satyanarayana, who was ordered to take charge at Trimulgherry HO refused to join and proceeded on leave to avoid the posting. Sri.V.Satyanarayana was also not willing to join at Trimulgherry HO due to the same reasons as advanced by Sri.P.Srinivasa Rao who was ordered to join at Trimulgherry HO during August'96. Sri.P.Srinivasa Rao and many others were victims of shortage of staff and were made to share the loss sustained by the department due to a fraud at a Branch Office under Trimulgherry HO earlier.

No Senior Official is willing to join at Trimulgherry HO for the reasons that there was a fraud of an amount not made good in a Branch Office due to the laxity on the part of inspecting officials, such as SSPOs, ASPOs and Mail Overseer in not visiting and deducting the fraud in time at the B.O. itself. The officials who were posted in leave and casual vacancies in SB Branch at Trimulgherry HO were made to share the loss and again an amount of Rs.36,000/- was found short in the stamp balance of Stamp Treasurer at Trimulgherry HO which was accumulated over a period of time due to the negligent and indifferent attitude of the SSPOs in not visiting and checking the stamp balance personally at least at random once in three months. The then Post Master was made a scape goat.

Sri.S.Rajendra Kumar, SSPO's was personally appraised on his visit to Trimulgherry HO about the long pending work of MO issue and paid returns and IPOs/BPOs returns to DA(P) Hyderabad, and it was also informed that the same would be completed on bringing other officials on OTA to facilitate submission of pending returns and in the process the services of ASPOs (North) and PRI(P) Trimulgherry HO were also utilised to get the pending MO issue/paid returns from sub-offices, such as Sainikpuri, R.K.Puram, Bowenpalli etc., and necessary arrangements were made to get the pending MO returns submitted to D.A. (P). The OT bills for the said work and the OT Bills of HO were submitted to SSPOs for sanction. INSPIRE OF the personal knowledge about the OTA granted to get the pending MO returns cleared the SSPOs

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ordered verification of the OT Bills concerned and belatedly passed the bills for payment after verification.

Sri.S.Rajendra Kumar, SSPOs, was bent upon to cause harm by hook or by crook and after having passed the OTA bills for payment he has issued a rule 16 memo, for the alleged excess grant of OTA for the same OTA bills which he has already passed after verification. The SSPOs, was explained clearly, that, the said allegedly excess OTA does not violate the instructions, since the same were for the long pending work, but, not for any excess work of the day as per the instructions of Divisional Office under No.E3/OTA/Rlgs dtd. 24-5-95. The SSPOs was requested to furnish the details of excess OTA presumed to have been granted to submit a suitably reply, but, the x SSPOs failed to furnish the same, and violated the principles of natural justice, by not providing the required information and acting upon such information, not disclosed to the official.

Further, the MDW of the Office, was on 18-5-96 submitted to the SSPOs, with suitable modifications after assessment of the work load and practicability of the working of the branches and after obtaining the consent and signatures of the officials working in the branches, on the draft copy of MDW, for approval as per the rules on the subject. The MDW was not approved by the SSPOs but a letter was sent on 14-6-96 after 4 weeks where in the number of PAs in general branch was reduced from 13 to 11 and the PAs in SB Branch were increased from 5 to 7. The SSPOs failed to furnish the quantum of work load of each branch or PA as alleged to have been based for the redistribution of the work in MDW. Since, no break-up of work load of each branch was made available by SSPOs to recast the MDW, the work load of each branch had to be re-assessed afresh once again to draw the revised MDW and the SSPOs was personally informed of the fact and the MDW was promised to be submitted early and the same was re-submitted on 19-3-97. It was also informed to the SSPOs personally by the Post Master and other officials that, the work load as per the Est-2 statistics were far more than 13 PAs, whereas the SSPOs has revised the PAs strength from 13 to 11 due to which the officials will not be able to cope up with the heavy work load. The MDW as recast by the SSPOs at random and was ordered for implementation.

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The submission of MDW would have been expedited but, the SSPOs has failed to furnish the quantum of work load as alleged to have been based for reallocation of work to 11 PAs instead of 13 PAs resulting in delay in recasting the MDW.

It may be noted, that as per the statistics in Est-2 taken for 1995/96, the work load arrived at is for 19/90 PAs and the same would be more for 96-97. Where as the SSPOs insists on 11 PAs only, a shortage of about 9 PAs in the office as per the work load apart from the shortage due to leave/deputation and also without the full complement of infra-structure and under such circumstances, it would be highly, not possible, to maintain the perspective degree of efficiency. Therefore the situation is the creation of Sri.S.Rajendra Kumar, the SSPOs and none else.

It is highly regrettable and objectionable prevarication to accuse the official, to have indulged in several financial irregularities and a disciplinary action stated to have been initiated against official on 24-3-97 on this score and attributing insincerity demands apology from the prevaricator or to face the attendant consequences, in as much the fact, that, getting the long pending work cleared on OTA to update the working of the office is neither indifferent nor recalcitrant to adversely effect the functioning of the office. We have to see that the office functions to satisfy the customers and we can not simply issue orders impugned.

It is further brought to your kind information, the malfide intentions of Sri.S.Rajendra Kumar SSPOs, that, he had disallowed an expenditure of Rs.140/- incurred in connection with the Independence day function on 15-8-96 and ordered the recovery from the Post Master without any explanation. This is an indicator of his attitude.

The DPS may be aware of the fact, that as and when, the cash balance of an HO is far above the authorised maximum, an additional watchman is brought on duty and wherever feasible armed Police Escort are provided as an additional security in the H.P.Os. since a very long time and a nominal expenditure is incurred by the Post Masters and allowed by all the SSPOs/SPOs. An amount of Rs.40/- was being incurred for such additional watchman brought on escort duty since long at Trimulgherry HO, and the same was also allowed by Sri.S.Rajendra Kumar, SSPOs, but, he had suddenly disallowed the said expenditure and rediculed his own action of allowing the said expenditure earlier, by ordering the credit of

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the said amount of expenditure amounting to Rs.400/-. And not only the above expenditure, but, you are also aware that, police department has since discontinued provision of armed police escort for conveyance of cash to and from banks, on the plea of shortage of personnel, for cash of Rs.50,000/- and above. The line limits have also been fixed for conveyance through different modes. It is the responsibility of the officials remitting the cash above the limits to provide suitable and proper set of escorts for safe conveyance. In this regard due to non-availability of armed police escort for safe conveyance, postal officials are deputed to escort the cash conveyance and to compensate their absence from duty and to avoid OTA for left over work, a paltry amount of Rs.10/- is paid to each such escort. This expenditure was being charged by all the Post Master and allowed by all SSPOs including Sri.S.Rajendra Kumar SSPOs till recently. It was surprising to find that this expenditure incurred during a month was also disallowed by Sri.S.Rajendra Kumar, SSPOs and ordered for crediting the same under UCR by the Post Master amounting to Rs.180/-. The SSPOs has been requested to get the said same amount recovered from all the previous Post Master's/SSPOs, if the said expenditures are found to be against the rules or exigencies of services and I am termed as recalcitrant for questioning the injudicious acts of SSPOs.

It would have been in fitness of things to advise the Post Masters not to incur such expenditure in future and disregard would result in disallowing and recovery of such expenditure. A SSPOs orders incurring of certain expenditure in the exigencies of services and, in the interest of the system, and if such expenditure having been allowed for a period of time by the incumbent SSPOs, is ordered for the recovery, we are at the end of our wits to understand the obscure attitude of the SSPOs.

I have been making several attempts to get a better deal from the SSPOs to facilitate improve the working of the Post Office. He was also personally explained about the need to provide proper infra-structure for efficiency and I have made best of my efforts to keep the office working inspite of negative encouragement from the SSPOs. He lacks the practical sense of need for improvement of the office except to unduly appear to the concerned with computerisation. He lacks the basic etiquette to reciprocate the greetings offered to him and lacks the communicative attitude with sub-ordinate officials, where by many misunderstandings are cropped up. His disposition in journal is not conducive for a cordial and pleasant atmosphere in the work place. He may have been entertaining a feeling of superior complexity. Many SPOs/SSPOs

have come and gone in Secunderabad Division but never a person like Mr. S. Rajendra Kumar, who is nursing a despotic desire and enthusiastically impatient to crown himself with a dubious self satisfaction of issuing hundreds of charge sheets and imposing financial penalty for every thing. A perusal of all the punishments issued by him can prove his state of mind and also have an insight to his attitude towards the employees and their welfare. He has the knack of shifting his incompetency on others.

Without himself providing the full complement of infrastructure he blames the Post Master for the ills in the functioning of the office. When statistics demand about 20 PAs, only 11 PAs are provided and expects efficiency and economy, finds fault in getting long pending excess work completed on OTA but wants the same work completed by posting full time LRPA exclusively for the work and the LRPA will not however be allowed to complete the work, since the said LRPA had to be relieved on deputations. The cost of OTA for the same work would be far less comparing the amount of pay and allowances to LRPA and such savings is not efficiency. The SSPOs orders recovery of such expenditure which have been charged by all the previous Post Masters and allowed by all the previous SSPOs including himself and when requested to effect recovery from all those officials first, it is recalcitrant. When 20 PAs are required as per the statistics only 11 PAs are provided by the SSPOs and the Post Master is made responsible for the resultant delay and accumulation of work and termed not efficient. Therefore it is not that the Post Master is not efficient but it is the other way, conveniently shifted on post master.

The DPS is also aware, that, I am an active sportsman and she has the first hand information about my work while she was working as SSPOs Secunderabad Division she is also aware of the working of the entire Division under her and now the entire scenario is alleged to have been changed for the worst and under the charge of Sri S. Rajendra Kumar. I was the state Secretary for the Hockey Association, I had conducted India Vrs. Pakistan Hockey test match at Hyderabad. I had earned appreciation for the decision taken by me as jury of appeal in the National Hockey Championship in 1985 at Palghat (Kerala), I am remembered as the most active and efficient Secretary of the State Hockey Association for imposing strict discipline amongst the players and providing best amenities and taking care of the welfare of players, and for winning for the first time the South Zone Trophy and hailed as sincere, hardworking and truthful official. I was presented

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with departmental blazer for outstanding contribution for Sports under the Chairmanship of Sri.H.Rajendra Prasad, then PMG-A.P. I am also presented with several letters of appreciation for my contribution in doing the assigned work in the department by the PMG's-A.P.

May I submit to the DPS, that, I am aware fully well that, it can not be disputed that the department has the right to transfer an employee, that an employee accepts employment fully knowing that he is liable for transfer from office to office for administrative reason and in the interest of services. This is one of the conditions of service. No employee can demur and cavil at an order of transfer. It is only when an order of transfer made otherwise than in the interest of service or for no Administrative reasons and in circumstances amounting to punishment or with main mala-fide intentions, that the transfer order gets exposed to challenge. The right to transfer an employee is a powerful weapon in the hands of the administration and at times it becomes more dangerous than other punishments and history bears testimony to such transfers and at times, it may, bear the mask of innocuousness and what is ostensible in a transfer order may not be the real object and there may be behind the mask of innocence hide a sweet revenge, a desire to get rid of an inconvenient employee or to keep at bay an activist or a stormy petrel and it is necessarily to tear the veil of deceptive innocuousness to see the motive of the prevaricator of the transfer order. I was never informed of my short comings to make me correct myself nor were there any specific instructions to carryout any particular assignment which I had failed to come up to the expectation of the SSPOs and again transferred for the Third Time in a year.

It may please be noted in the circumstances as enumerated in the passages as submitted above, and also taking into consideration, though, the transfer is within the twin-cities and there may be no change in emoluments and may be innocuous, but, the post of the Post Master is held in high esteem in the eyes of the general public and citizens of this country and transfer of an Head Post Master to the post of a Sub Post Master, a position lower in the hierarchy of postal system, is always held in awful suspicion of the person's Character holding the post and is more dangerous than any punishment and further the rules provide for retention of officials in the same post till their completion of tenure nearing retirement, therefore, the shifting

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from Trimulgherry HO to Himmathnagar SO is proved to be with mala-fide intentions with a mask of innocuousness, ostensibly, the mask of innocence is to hide the sweet revenge and a desire to get rid of an inconvenient, active and stormy petrel with a deceptive innocuousness, that, which, exactly motivated the transfer and not what is apparent and made out to be. Even today you can ascertain from the customers at Nehrunagar PO about my efficiency, devotion to duty and public relation.

I am enclosing an appropriate graphic as a counter point.

I request the knowledgeable and learned DPS to kindly cause the orders of transfer to Himmathnagar SO cancelled immediately and restore status-quo-ante, in view of what has been explained above. I hope better counsel prevails to meet the ends of justice in the Fifteenth (50th) year of Independence or I may have to seek redressal in the Court of Law (CAT) for preverification of facts causing moral turpitude to a dalit-priggish.

Be pleased to do the needful immediately.

Thanking you,

Yours faithfully,



(N.JAGADISH)
POST MASTER, TRIMULGHERRY HO
U/T TO HMR - SO.

Copy to:

Sri.Nandi Yellaiah, M.P. (Lok Sabha) at Hyderabad - 48, that the reply received from DPS (HCR) Hyderabad was evasive and misleading in reply to your letter dt. 28-7-97 and the facts of my case is as enumerated in the letter, for information for necessary action as deemed fit.



OFFICE OF THE POSTMASTER TRIMULGHERRY H.O. SECUNDARABAD -15

To,
The Sub Postmaster

No. HQ/General/95-96 @ TMYHO dtd 4-9-95

You are requested to kindly extend your cooperation in the smooth and successful functioning of the Head Post Office in regard to the accounts and allied matters.

Some of the commissions committed in submissions of daily accounts, non recoveries of amounts noted on the Acquittance Rolls and submission of due statements in time are furnished below for your perusal and effective action.

1) The daily account (form ACG-22) sent to HO should be impressed with name and date stamp impressions of the S.O.

The daily account should be correctly and legibly filled in. The receipts and payments columns are filled correctly.

The particulars of authorised balances are correctly noted in the column provided on the reverse of the daily account form.

The liabilities should be noted invariably on the right side of details of balance.

The signature of the joint custodian should be obtained without fail on the left side.

Furnish reasons for cash above authorised maximum and, below minimum in the remarks column without fail.

2) Excess cash balance should be limited to minimum plus liabilities only and any amount in excess of the above limit should be remitted to the cash office at once.

All S.Os (except LSG & above) should send Excess Cash Balance (E C B) memo when ever cash is retained above the authorised maximum. Every E C B memo should be numbered in monthly serial. The first E C B memo of the succeeding month should indicate the number of the last E C B memo of the preceding month (eg:- 10/1).

3) SPMs are requested to submit the due monthly statements & returns positively along with the first daily account of the following month to enable the Head Office to consolidate the same for submission to Divisional office and Audit office by 5th of every month.

4) SPMs should ensure that all recoveries as noted in red ink on Acquittance Rolls should be correctly recovered without fail and remit the same along with A Rolls to H.O. as stipulated noting on the reverse of the daily account.

5) SPMs should note that cooperative dues are mandatory recoveries as per rule 559 and Appendix 29 of FHD, volume I. Failure to recover will entitle action against SPMs. The recoveries will be effected at source by drawing office as per the loan applications of debtor - employee.

All requests from sub offices for supply of cash from H.O. will be acceded to as per the availability of cash overseen. In case of emergency S.Os can depute their official to obtain cash remittance.

HELP US TO HELP YOU BETTER.

POSTMASTER
TRIMULGHERRY H.O. SEC-BAD 500 015.

Copy to : The Sub O/S O/D BN at HYD 500 016. for information.

TG

Annex II

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DEPARTMENT OF POSTS - INDIA

N. JAGADISH
POSTMASTER

DO NO.TM/PM/Staff Relations/95-96
O/o. The Post Master, Trimulgherry P.O.
SECUNDERABAD - 500 015.

Date: / 3 - 11-95.

Dear Sri/Smt,

It is a great pride we are all working together as a family in the Post Office. Your role is a vital factor for a good family. Your efforts are always appreciated for the good work you have been endeavouring to do. It is your good quality of work that keeps the postal system on the move and in good image with the customers. A simple service with courtesy and a smile added would go a long way in establishing a lasting rapport with the customers. You have nothing to loose, but, gain a cordial relationship.

We have been appointed for a certain service to the public in course of executing our duties and we are paid for the job. Government pays for our work and we work for the payment. It is a mutual co-existence.

We are assigned various types of duties to be completed in a given frame of work hours. Wherever justified extra remuneration is also paid for the extra- quantum of work turned out, under the prevailing rules as issued from time to time.

While appreciating the remarkable sense of duty in you, I shall very much appreciate and would request you to appreciate the advantages in attending the office in time, neatly and cleanly dressed and in uniform, whereby, you would inculcate a healthy sense of discipline; your faculties of understanding would be at ease; your tempers would be cool and under your control; your attitude towards customers would be cool and cordial, you would not allow any room for loosing your sense of humility and humbleness. The net result would be - a sense of satisfaction of work and completion of a happy day of the life.

I request and hope, you would rise to the demands of duty and prevail upon yourself to attend the office in time to maintain an atmosphere of fraternity and friendship to create a sense of work culture to make the office a worthy place of work and duty.

We are governed by certain sets of rules and regulations in discharging our duties and our duty is not to violate the rules and the violation would result in adverse action and would not be conducive to discipline.

Let us maintain the fraternity and friendship.

With Seasons' Greetings,

yours sincerely,



(N.JAGADISH)

To

Sri/Smt. _____
Trimulgherry H.O., _____
Secunderabad-500 015.



burnt.

(3) The stock room verandah, part of the burnt up portion may be got dismantled immediately. If permitted, the same will be got dismantled and debris cleared.

In the larger interest of the Postal Department and to salvage the sagging out look that spoils the Post office and to improve the working image of the public utility services, I request you to kindly permit us to shift the counters to the front side of the old structure, as had been for decades, which would increase the customers activities to a larger extent and radiate with vibrant hectic activities.

We have only four counters working which could be conveniently located at the original place. The counter windows in the old structure are already provided with all the necessary infrastructure required for locating the counters such as glass window panes, decolam covered counters with drawers etc. We should provide only proper lighting and a ceiling fan for immediate working of the said counters.

On shifting the counters from the new building,

- (1). The delivery branch (2) The Regn. delivery branch
- (3) YO paid branch (4) Sorting branch
- (5) No paid compilation & (6) The Postman tables will be shifted to the new building on the back side.

Kindly arrange to provide all the necessary and proper infrastructure for improving the efficient functioning of the Post Office and to extend better customer services.

Kindly do the needful at your earliest convenience.

Yours faithfully,


Post Master, Trimulgherry P.O
Sikandarabad, Secunderabad-500 012

Annex 2/11

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Corr-22 भारतीय डाक विभाग/DEPARTMENT OF POSTS-INDIA

प्रेषक
From Post Master, Trimulgherry ... सेवा में
राजनीतिशास्त्र, Secunderabad-500 016 To Shri S Rajendra Kumar
क्रम संख्या No. हिन्दू दर्शक, Secunderabad Dn
TMY/PO-Counters/95-96 Dated at Begampet, Hyderabad 500 016.
16 Aug 95

Subject

विषय

Subject Shifting of Counters to the front
elevation of Post Office - regarding

Sir,

The Trimulgherry PO Building is one of the
Departmental Buildings in existence from the British period
in the Contonment area.

The Counters were very appropriately provided on
the front side of the building with a decent verandah for
the public use.

It used to appear like a public utility office with
hectic customers activities right through the business
hours.

After construction of the new extention on the
northern part of the North-East, the counters were shifted
to the new building almost at the back of the existing
old structure, there by giving a deserted look in the
front. The very charm and the vibrant activities that goes
with the working of the counters have become dead. Only the
regular and those customers who know the present location
of the counters at the back, visit the Post office for
their transactions while the ~~far~~ floating customers pass-by
thinking the post office to have been closed. The Post Office
caters, among others, to those Military Personnel, who are
deputed to the Military Instalations on short term Courses
from various parts of the country and they find it
difficult to know the working of counters.

To add to the dead look already sporting, the
signallers residential portion, which were being used as
Postmaster's Chambers and stock room for forms, got burnt
badly due to short circuit in the wiring, greets the
customers with a dirty look painted with black smoke screen
on the walls.

Amx & 11(A)

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DEPARTMENT OF POSTS - INDIA
OFFICE OF THE POSTMASTER, TRIMULGHERRY H.O. SECUNDERABAD-500015

TO
MS. RADHIKA COFAI EWAMY, IFS
DIRECTOR OF POSTAL SERVICES
HYDERABAD CITY REGION
OFFICE OF THE CHIEF POSTMASTERGENERAL
HYDERABAD - 500 001

ML.TM/VO.COUNTERS/75-95

DATED AT SD.500015

THE 15.11.1995

Madam,

Sub: Shifting of Counters to the front elevation of the Postoffice - Reg.

The Trimulgherry Postoffice building is one of the department's buildings in existence since the British period in the Contonment area.

The counters were appropriately located on the front law of post office facing the road. After the construction of the new building in compound on the backside of old structure, the counters were shifted to the new building on the back side causing a deserted look in the front. The post office caters to the needs mainly of Military personal who visit the Military institutions on training course/from various parts of the country, who find it difficult to know the working of the post office.

The Sr. Supdt. of Pos. Secunderabad division has been kind and considerate to consider our proposals to shift the counters to the front elevation, to provide an impetus for the working of the counters.

Necessary infrastructure is already available to facilitate shifting of counters but, however the lighting part needs to be improved. Atleast 4 four tube points have to be provided and the walls have to be distempered with white colour and one ceiling fan to be fixed.

Further the Postmaster's chamber which has been damaged due to accident needs to be cleaned and white washed. Two doors and three tube points have to be fixed to bring the members to use and to provide little privacy to deal with the members of the public.

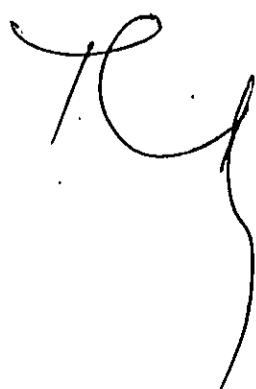
Madam is requested to kindly cause instructions issued to the A.I. (Buildings) and the A.E (Electrical) to takeup the matter in priority as the costs would be nominal and help us to shift the counters by end of the year.

Be pleased to do the needful.

Thanking you,

Yours faithfully,


D.K.N. Raghavendra
Post Master, Trimulgherry H.O.
Secunderabad 500 015



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in addition to the conveyance charges and also escort charges for Night Watchman, which is not prescribed by the rules. He has also resorted to grant OTA to Gr.'D' officials, which is not prescribed by the rules. He was chargesheeted for violating the instructions vide Memo.No.2.III/OTA/Rlgs/96 dtd.21.3.97 and taken a lenient notice. It is observed that the way of functioning of the official in incurring contingent expenditure in the day to day work was quite against the principles of financial propriety as prescribed in Rule.60 of P&T Financial Hand Book Vol.I (Extract enclosed). When he was directed by this office to stop incurring such expenditure, he came up with arguments in an indifferent manner supporting his action(copy of the letter dtd.9.7.97 enclosed).

It is also revealed that the said official has been functioning as the Secretary of the Postal Employees Co-op Credit Society of Secunderabad Division and that he failed to submit the accounts of the Society from 1991-92 onwards and that he did not get them audited and approved by the concerned authorities. For his irresponsible attitude, the Registrar of Co-op.Societies has served summons through this office for his attendance in his office alleging misappropriation of funds and to get the accounts submitted and settled, as a last resort (copy of the letter enclosed). It is also revealed that the said official has collected amounts from members of the public (other than the members of the society) in the name of the society and failed to arrange payment of interest on such investments and to repay the amount as promised.(Copies of the complaints and the receipts granted by him in the name of the society are enclosed). Though the functioning of the above said official as Secretary of the Employees Co-op. Credit Society is not within the purview of his official duty, this office is forced to examine in depth his financial status and insolvency under the purview of the Rule.17 of the Conduct Rules. As the official was holding charge of a very responsible post dealing with financial matters, I am forced to take a note of his personal status so that his official duties are not influenced by his personal bunglings.

The official failed to submit the draft copy of the MDW for examining and approval despite reminders on 17.7.96, 20.8.96, 17.9.96, 21.11.96, 31.1.97, 18.2.97 and 27.2.97. The Post Office has function with the establishment sanctioned and the services to the public are to be provided as prescribed. When this office has asked about the deficiencies in the service and the irregularities noticed, the said official has been arguing that he is not provided with

पत्र व्यवस्था-22
Corr.-22

प्रेषक
From

भारतीय डाक विभाग/DEPARTMENT OF POST - INDIA

वरिष्ठ डाक घर अधीक्षक
सिक्काद्वारा द ग्राम - ५०० ०१६
Senior Superintendent of Post Offices,
Secunderabad Dist: Hyderabad 500 016.

देवा मे

To

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The Director of Postal Services,
Hyderabad City Region,
%the Chief Postmaster-General,
Andhra Pradesh Circle,
Hyderabad-500 001.

क्रम संख्या
No.

B2/BCR/Trfrs.

दिनांक

Dated at

Hyd.16. the 18-9-97.

विषय

Subject: O.A.No.1233/97 filed by
Shri N.Jagadish, formerly
Postmaster, Trimulgherry HO.

Ref: C.O. Phone message dated
17.9.97 in file No. LC/226/97.

...

Kindly refer to Circle Office letter under reference regarding the O.A. filed by Shri N.Jagadish, formerly Postmaster, Trimulgherry HO against the orders of his transfer as SPM, Himmatnagar and as Postmaster, Vikarabad HO, in the C.A.T. Hyderabad. The copy of the application filed by the official is not received in this office. However, the following is submitted for examination and to present the case.

Shri N.Jagadish has been working as Head Postmaster, Trimulgherry HO from 3.8.95 to till the date of his relief from the post on transfer. Trimulgherry HO is the controlling accounting unit for 35 Sub Post Offices under its jurisdiction. The effective functioning of the Head Post Office will certainly have impact on the Sub Offices for their functioning efficiently. During this period the functioning of Sri.N.Jagadish as Head Postmaster was quite unsatisfactory. He came to averse notice on several aspects, which required a serious notice for the irregularities.

The Circle Vigilance Squad during visit to Trimulgherry HO on 23.7.96 has noticed and pointed out serious irregularities in the functioning of the office. The reasons put forth by Sri.N.Jagadish for such irregularities were found to be baseless, as revealed from the enquiries. (Copy of Visit Report enclosed).

Being the Head Postmaster, the said official has violated the prescribed norms and guidelines and incurred Government money lavishly in a very irresponsible manner such as expenditure for conveyance of cash, granting of excessive OTA etc. He was also found at fault for incurring escort charges for conveyance of cash

Contd....2.

:: 3 ::

the justified staff. It is not permissible to provide additional staff, unless sanctioned by the Directorate. It is observed that the said official has been taking shelter of the arguments on the one or the other points, when this office has pointed out the irregularities and asked to rectify and improve and continued to function in a quite irresponsible manner.

The said Sri.N.Jagadish was first posted as Sub Postmaster,EME(Records) P.O. vide orders dated 9.8.1996 and then as Dy.Postmaster(HSG.II) Secunderabad HO vide orders dated 2.1.97 to relinquish him from this important and highly responsible job. These orders were not implemented as he came up with the promise to improve his work. But I observed there was no improvement in his functioning as promised by him.

The Trimulgherry Head Post Office is attached with the quarters for the Postmaster in the premises. The said Sri.N.Jagadish did not prefer to occupy the attached quarters. The quarters are lying vacant from 1.6.97. In the meantime, Sri. N.Venkata Ramaiah, formerly Sub Postmaster,Himmatnagar S.O, who is also eligible for holding such post came up with a request for posting him as Postmaster, Trimulgherry HO claiming that he is not owning any house of his own and promising to occupy the attached quarters of the Postmaster in the premises.(Copy of the request letter of Sri.N.Venkata Ramaiah enclosed). The said Sri.N.Jagadish was given enough time to improve his functioning. But he did not do so. Considering his unsatisfactory functioning of Shri.N.Jagadish as Postmaster, Trimulgherry HO, I have issued orders of his transfer from the post, only on the instructions of the Circle Office based on Vigilance Squad Visit Report in the best interest of service. The official did not join at Himmatnagar S.O. for more than a month since he is reportedly not interested to work as Sub Postmaster after having worked as Postmaster. Considering his failures stated above, it was considered to give him another chance to work as Postmaster in the only other HO in the Division where he can be posted as Postmaster.

DA: As above.

वरिष्ठ डाक पर अधीक्षक
सिक्कावाद गण्डल - ५०० ०९६.
Senior Superintendent of Post Office,
Secunderabad D.N: Hyderabad 500 016

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the squad observed that such tendency is continued as a matter of routine and there is no imposing check over them. The plea of heavy work load in the beats cannot also be agreed to in view of the quantum of mails received for delivery on 23-7-96. Statements of 9 Postmen & EDA and also the statement of APM(Mails) recorded by the squad being sent to the SSPOs, Secunderabad Dn separately for taking deterrent action against the officials responsible.

7. Similarly the delivery work relating to registered articles is far from satisfactory. About 138 regd. articles are found in deposit with remarks as "party absent". Beside@ this the revised procedure of serving intimations slips in r/o RLs which could not be delivered on the day of visit of the Postmen is not followed at all.

8. Gross Bag received ~~XXX~~ M.V. Nagar dtd. 22-7-96 contained missent lrs to the extent of 147 and all these articles were found impressed with date stamp dtd. 23-7-96. SSPOs may make probing enquiries into this as to how advance date stamps are being impressed.

9) One Account T.B for Bollaram closed by Trimulgherry HO on 22-7-96 kept overnight was exchanged on 23-7-96 with the MMS, Schedule no. 1. Similarly one 'D' bag of M.V.Nagar also. SSPOs ~~may~~ should examine whether this arrangement is satisfactory in view of the fact the account bags contain cash etc.

10. On scrutiny, Karimnagar HO RL NO. 618 dtd. 22-9-96 was found affixed with a stamp of Rs 10/- denomination which was already used. It was addressed to M.V.R.Reddy, Plot NO. 52, Marathinagar Secunderabad-15 and sent by Shri V.Raju, Godamgadda, the PM was instructed to obtain wrapper ~~XXX~~ of the registered letter after delivery and send it for investigation to the SSPOs, Sec'bad.

11. When the register of contingent expenditure is checked, it is noticed that the expenditure on conveyance of cash is quite on high side as on an average of Rs 6,000/-^{is} being spent monthly. This is required to be checked and reasonable expenditure only incurred.

12. There are four franking machines dealt by this office. But no records such as FM-1 (Franking Machine Register) Daily dockets presented by the FM holders etc. This is very serious and evidently there is no check over the Postings of Franked Articles with that of daily docket maintained by the FM holders. Postmaster should explain to the SSPOs as to why such an important record over which leakage

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REPORT OF THE VIGILANCE SQUAD OF CIRCLE OFFICE ON TRIMULGHERRY HO
DTD 23-7-96.

Paid a surprise visit to Trimulgherry HO and carried out checks under preventive vigilance as per the instructions of the Directorate by the vigilance squad led by Shri B.Krishnamurty, SRM, Hyd. Stg. and Assisted by S/Shri M.Laxmaiah, ASPOs, Vigilance, N.Harimutyam, ASPOs (E&C) & P.Somasekharam, SAS, on 23-7-96. Shri N.Jagadeesh, HSG-II PA continued to hold the charge of Postmaster, Trimulgherry HO.

2. Complaince report on the IR of SSPOs, Sec'bad Bn, dtd. 31-5-96 (received on 33-7-97) is yet to be submitted & the marginal remarks recorded in the order book in respect of the VR dtd. 19-6-96 of Chief PMG, Hyd are not relevant. The PM should report complaince with reasons for the delay.

1) The replacement of multipurpose counter machine as observed by the Chief PMG, Hyderabad in his VR is yet to materialise.

3) Memo of authorised balances and CIALG in r/o SOs and HCs are not produced by the PM. He may obtain a copy of the same from the Divisional office immediately.

4. Supervision over the counter work is lacking since the Dr.PA who is assigned with the duties is not provided with the seat in the Counters Hall. Insured articles are allowed to be kept with the counter clerks and no regulations are followed to keep the same on the dual custody till their disposal.

5. On the day of visit the Mail bags received through MMS Schedule were attended by Night Watchmen and the APM(Mails) and Postmaster came to the office at 7.50 hrs instead of 7.30 hrs. It appears that there is no proper arrangement for the receipt of mails and no strict supervision prevails for the attendance of staff. The PM should ensure this in future.

6. The delivery work of the Postmen is not at all satisfactory. About 1422 un registered and un delivered articles pertaining to the period ranging from 28-6-96 to 22-7-96 were found in the drawers of the Postmen and some of them on the delivery tables in the open hall. When examined, the Postmen pleaded that 22-7-96 was the Monday and they couldnot find the time for the delivery of entire dock received on that day. But when questioned about the unattended articles from 27-6-96 there was no satisfactory reply from them. It is quite surprising to note that this kind of lethargic attitude of the Postmen was never checked by the Postmaster, APM(Mails) & PRI(P). Evidently the squad

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(i) Mubai PO instred V.P.P.NO.94514 for Rs1619/- was delivered to the father of the addressee and date of delivery put by the recipient is not legible. Similarly the date of delivery in r/o VPP NO.836 dtd. 24-6-96 for Rs135/- and VPP NO. 1612 dtd. 20-7-96 dates of delivery are wanting. Postmaster should exercise checks atleast once in a week and record observations in a special error book.

CR

19. Complaints register is maintained. CPT-21 are pending regarding disposal of RL.no.0156 dtd. 13-10-94 of Trimulgherry HO received on 27-6-96 and RL NO. 3169 dtd. 13-3-96 received on 3-7-96. Both the CPT-21 letters should be disposed within two days as directed.

IR

20. Prescribed procedure is not followed regarding drawal of cash from the bank and remittance to the bank. The bank authorities are also not giving acquittance in the ACG-8 (treasury pass book) since long. The PM is advised to follow the procedure according to the rules ~~and~~ as explained in person.

IR

(i) The line-limit for conveyance of cash through cash overseer and PA's is not strictly followed. ~~xxxxxxxxxxxxxx~~ This is risky and dangerous also. The CO was entrusted with the cash conveyance of Rs40000/- on 18-7-96 to Bollaram SO and ~~Rs~~ Rs 1 lakh on 16-7-96. On 10-7-96 Rs1,00,000/- was conveyed by two PA's to Bollaram PO. PM should ensure that prescribed rules should be followed in future without fail.

IR

20. Heavy cash is retained by the following SOs, much above the authorised maximum and no liabilities are shown in their daily accounts. Incidentally PM has not exercised imposing check to avoid excess retention of ~~max~~ cash.

Date	Cash held	Maximum	Minimum	Liabilities	
Sainikpuri 1-7-96	21292-80	18000	12000	--	
R.K.Purram 1-7-96	14512-60	10000	6000	--	
Lingampalli 29-6-96	28375-35	4000	2000	--	
Bollaram 1-7-96	82268-30	40000	18000	--	
Medchal 22-7-96	26194-30	4500	3000	--	
Bowinapalli 22-7-96	11094-20	10000	6000	--	
Balanagar 17-7-96	41473-38	30000	10000	--	

(i) Malkajgiri SO retained heavy cash of Rs 64084.05 on 23-7-96 showing liabilities towards MIS payments of Rs35000/- and cash of Rs56761-85 on 22-7-96 against the liabilities of MIS for Rs40000/-. But when reviewed with the SPM Malkajgiri, it was revealed that the SB-7 (application for withdrawal) were actually not obtained by the SPM or in support of her commitment to the extent of liabilities. Ultimately there is no imposing review from the side

continued -5-

of revenue is to be checked vigilantly is completely ignored of.

13. The delivery staff do not appear to have been passing remarks for non payment of MO's and in certain cases no remarks are found ~~written~~ on the MO forms. Example Kankipadu MO NO. 2443 received on 22-7-96 - No remarks by postman beat no 1.

(i) MO paid returns from second period of Feb'96 were not submitted to the DA(P), Hyderabad till this date. No satisfactory reasons are also forthcoming from the PM. PM should immediately attend to this item of work with reasons for dealy to the SSPOs, Secunderabad Dn.

14. There are 105 SB/SBCO objections pending in HO out of which 2 objections exceeding one year are yet to be settled. The objection no. 19/II /co dtd. 5-6-96 related to complete difference in specimen signature of the depositor in respect of closed NSS-87 account no. 7001576 for Rs 55206/- and Objection no. 82/III/co dtd. 22-2-95 related to short credit of Rs 800/- at Shankarpally SO in SB LOT dtd. 1-3-93. The amount was credited subsequently on 15-4-94 under UCR. Both these transactions are serious in nature and SSPOs may make probing enquiries and take suitable action against the officials concerned.

15. Ledger agreement in SBCO branch is in a heavy arrears. In all 323 SB binders ~~mix~~ (93-94=49, 94-95=99 & 95-96=175) & RD binders 390 (92-93=23, 93-94=29, 94-95=162 & 95-96=176). Unless appropriate action taken the arrears cannot be wiped off. PM should take immediate action to make the agreement work up to date by 30-9-96 in consultation with SSPOs.

16. Punishment register is not maintained. Two EDAs viz Shri Y. Harigopal EDMG & N.E. Ravi Kumar, ED Packer are under off-duty with effect from 29-2-96 and 25-4-96 respectively. Charge sheet was issued in respect of Shri Y. Harigopal on 8-4-96 & he also admitted the charges on 13-4-96. PM has not finalised the disciplinary action. He should finalise the same by 15-8-96. Regarding N.E. Ravikumar

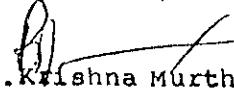
he was arrested on 9-4-96 and a criminal case against him is pending. A memo of put-off duty may be issued in prescribed proforma.

17. The Mail Chest available by the side of Treasury has no provision for double locking arrangement. Since bags from M.V. Nagar and J.J. Nagar and EME records are to be preserved overnight. This arrangement should be provided now.

18. There is no practice of maintenance of records in r/o Insured articles dealt with the treasurer and HO summary does not indicate this. Such important aspect is never paid attention by the postmaster or APM(Mails).

25. The overall performance of the postmaster and officials in the report is not satisfactory and it requires to pull them up to make the office upto date, especially with regard to the delivery of mails, functioning of treasury, sub accounts work, admn. section etc.

Complaint report of this vigilance squad report may be sent within a week positively.


(B. Krishna Murthy)

23-7-96.

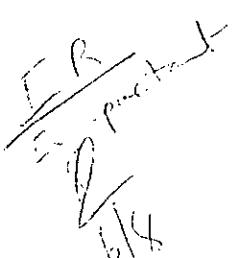
Supdt. RMS, Hyd. Stg. & I/c of
Vigilance squad, Circle Office.

copy to the

1. The PM, Trimulgherry HO for information and n/a.

154
5/8/96
2. The SSPOS, Secbad Dn for n/a. The statements dtd 23-7-96 recorded from the postmen beat no. 1 to 9 and EDDA Trimulgherry HO & APM (Mails) recorded by the Vigilance Squad are sent herewith for further necessary action.

3. Vigilance squad file of Circle Office.


S. R. Patel
Vigilance Squad
Circle Office

of Postmaster. Postmaster should explain as to why he is not reviewing the excess cash balances held by the SPM's immediately.

21. ECB memos; a register of ECB memos maintained but it is only for indicating that a register is opened and available but no check is exercised indicating monthly serial no. and also in all cases where the cash is retaining above the authorised maximum. Examination of SO Daily account dtd. 23-7-96 revealed that Sainikpuri, Medchal, Kukutpally and Bowinpally SOs kept cash for Rs 58807-80, Rs 5201-30, 27416-50 and 14517.10 respectively on 20-7-96. But no reasons or issue memos were issued by them. The PM has not ^{been} insisting for this. Postmaster should intimate the reasons for this.

22. Cheques worth of Rs 7,38,972-70 ps were found with the ATR. The last remittance was made on 17-7-96 for Rs 70987/- and even then cheques for Rs 406186.50 ps were available with the ATR as on 17-7-96. He could have remitted entire cheques making the balance cheques with him as nil. Further no remittance was made thereafter till 22-7-96. The explanation given by the ATR is quite unsatisfactory and it only makes the squad to understand, that he has no intention to remit entire cheques of the day and clear them in total. Ultimately the PM has nothing to say regarding this. He will explain the position.

23. Shri G. Janardhan who had joined as Gr'D' on 17-10-95 on reversion from Postmen cadre remained continuously on leave from 28-10-95 till this date continuously. The PM should have taken action as per rules instead of granting leave in a routine way.

(i) In the place of the above mentioned official Shri A.L.Ravi who is temporarily working as EDMC in the place of Shri Harigopal (Put Off duty), is officiating with effect from 1-7-96. But A.L.Ravi did not apply for leave in APP-45 for his LWA. It is observed that there is no practice of getting APP-45 from EDA's whenever they go on leave. But "pay-~~mix~~ bill information" sheet is being sent to the accounts branch for drawal of allowances. This is also observed ~~mix~~ with the ASPOs, Sec'bad & South sub dn as per the version of the bills clerk. This is quite irregular, SSPOs may instruct all officials suitably.

24. The administrative section of PM Trimulgherry HO has become dysfunctional especially after departure of Shri S. Padma Rao. CRs of Postmen staff were found written up to 31-8-96 and PF's of the Postmen and Gr'D' officials are never maintained since then regularly. Leave applications are filed at one place in a big bundle from which the squad could not make out to whom the applications are related to. PM should explain for the worst situation prevailed in his office.

49

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Original Application No. 1223/97

DATE OF DECISION: 21-9-97

N. Jagadish ----- Petitioner(s)

S. Ramakrishna Rao ----- Advocate for the
Petitioner(s)

Versus

Sr. Supdt. of Post Offices, Secunderabad Divn.
Secunderabad and two others ----- Respondent(s)

V. Bhimanna ----- Advocate for the
Respondent(s)

THE HON'BLE SHRI M. Rajendra Prasad, Member (Admn)

THE HON'BLE SHRI

1. Whether Reporters of local papers may be allowed to see the judgement? No.
2. To be referred to the Reporter or not? No.
3. Whether their Lordships wish to see the fair copy of the Judgement? No.
4. Whether the Judgement is to be circulated to the other Benches?
av1/ No.

Judgement delivered by Hon'ble Shri H. Rajendra Prasad, M(A)

8
21/9/97

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1223/97

dt. 21-9-97

Between

N. Jagadish : Applicant

and

1. Sr. Supdt. of Post Offices
Secunderabad Division
Secunderabad 500016

2. Director of Postal Services
Hyderabad City Region
Dak Sadan, Hyderabad

3. Postmaster General
AP Circle, Dak Sadan
Hyderabad

: Respondents

Counsel for the applicant : S. Ramakrishna Rao
Advocate

Counsel for the respondents : V. Bhimanna
CGSC

Coram

Hon. Mr. H. Rajendra Prasad, Member (Admn.)

Judgement

Oral order (per Phon. Mr. H. Rajendra Prasad, Member (Admn))
51

Heard Sri S. Ramakrishna Rao for the applicant and Sri V. Bhimanna for the respondents.

1. The applicant in this OA is a senior HSG II official of Secunderabad Division. He was functioning as Postmaster, Trimulgherry Head Post Office, until 27-7-97. Then, he was transferred and posted as SPM EME Records S.O, later as DPM, Secunderabad Head Post Office, and next to Himmat Nagar Sub-Office and finally, now, to Vikarabad Head Post Office. It needs to be noted, however, that none of these transfers have taken actual effect on the ground because the applicant has been on leave since his relief from Trimulgherry H.O. and has not complied with any of the successive postings.

2. A number of arguments were advanced on behalf of both parties in support of the respective stand-points. The applicant has striven to demonstrate that he had been unfairly sought to be shifted from a Head Post Office in the city to other offices, including two smaller offices, and subsequently to an office out of the city. The respondents, on the other hand, have given adequate and elaborate explanation why shifting him from Trimulgherry H.O. became administratively inescapable. Nothing, it is felt, would be gained by going into these long arguments and hence these are not recorded in great detail.

3. This is essentially an administrative action and the respondents are the best judges to decide who is to be deployed in which office. This Tribunal has neither the knowledge nor any inclination to interfere in such matters

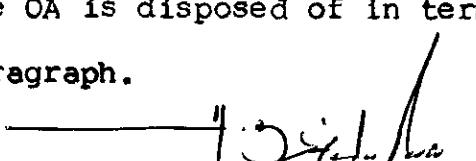
which fall squarely and exclusively within the province of the administrative authorities. The fundamental position is that Vikarabad Head Office is within the Secunderabad Postal Division and the applicant has a transfer-liability to serve anywhere in any office he is posted to. No amount of contrived arguments can change this basic reality.

4. Under the circumstances I am not willing to interfere in this matter or to issue any direction, much less to set aside the impugned order.

5. Having said so it would also be necessary to take note of the fact that the applicant has barely two years of service left before superannuation, and that he is fairly senior in service, and is reported to have certain personal problems like his children's education and other family difficulties which would make it difficult for him to move to Vikarabad. These, again, are matters for the concerned authorities to consider, and no directions can be issued except to say that they could be only considered with sympathy subject to administrative compulsions and feasibility.

6. It is submitted by Mr. V. Bhimanna that it might be possible to accommodate the applicant's request and to consider his posting in Secunderabad Head Post Office in a suitable vacancy. I would strongly recommend to Respondent-1 to explore this possibility and issue early orders in this regard, preferably within next ten days. It is noted that the applicant expresses willingness to abide by such decision and order if given.

7. On this reassuring note the OA is disposed of in terms of the contents of preceding paragraph.


(H. Rajendra Prasad)
Member (Admn.)

Dated : September 21, 97
Dictated in Open Court


Deputy Registrar

O.A.1223/97

To

1. The Sr. Supdt. of Post Offices,
Secunderabad Division, Secunderabad-16.
2. The Director of Postal Services,
Hyderabad City Region, Dak Sadan,
Hyderabad.
3. The Postmaster, General,
AP Circle, Dak Sadan, Hyderabad.
4. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
6. One copy to HHRP.M. (A) CAT. Hyd.
7. One copy to D.R. (A) CAT. Hyd.
8. One spare copy.

pvm

SRK
b/10/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 22/9/97

~~ORDER/JUDGMENT.~~

M.A.,/RA.,/C-A.No..

in

O.A.No. 1223/97

T.A.No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

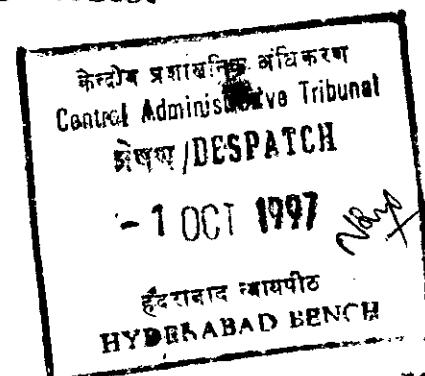
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.



95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 983/97 in OA 1223/97.

Between:

N.Jagadish.

Date of Order: 3-11-97.

Applicant.

and

1. Senior Superintendent of Post Offices, Secunderabad Division, Secunderabad-16.
2. Director of Postal Services, Hyderabad City Region, Dak Sadan, Hyderabad.
3. The Postmaster General, A.P.Circle, Dak Sadan, Hyderabad.

..

Respondents.

For the Applicant: Mr. S.Ramakrishna Rao, Advocate.

For the Respondents: Mr.V.Bhimanna, Addl.CGSC.

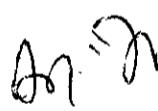
CORAM:

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER(ADMN.)

The Tribunal made the following Order:-

It is submitted by Sri Ramakrishna Rao, learned counsel for the applicant, that he does not want to press this MA since the applicant has already received relief.

Hence, the MA becomes infructuous and disposed of accordingly.



Deputy Registrar.

To

1. The Senior Superintendent of Post Offices, Secunderabad Division, Secunderabad-16.
2. The Director of Postal Services, Hyderabad City Region, Dak Sadan, Hyderabad.
3. The Postmaster General, AP Circle, Dak Sadan, Hyderabad.
4. One copy to Mr. S.Ramakrishna Rao, Advocate, CAT.Hyd.
5. One copy to Mr. Bhimanna.V. Addl.CGSC. CAT.Hyd.
6. One spare copy.

pvm

3/11/97
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 3/11/97

ORDER/JUDGMENT.

M.A., /R...../C.A.No.. 983/97

in

O.A.No. 1223/97

T.A.No. (W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

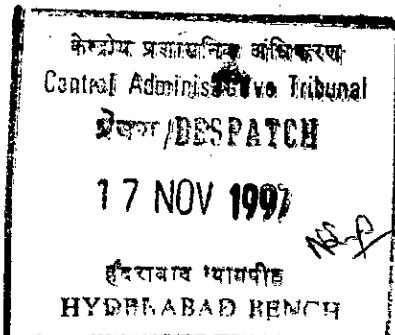
Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No.order as to costs.



..... dt. 5/7 in C. 1223/97.

STATIONS

... C. B.

dt. C. 1223/97.

Applicant.

RE

1. Senior Superintendent of O.C. Office, Central City Division, Secunderabad-16.
2. Director of O.C. Office, Hyderabad City Region, Hyderabad.
3. Postmaster General, Hyderabad, Hyderabad, Telangana.

Section 7

On the applicant: Mr. M. Mukundarao, Advocate.

or the respondent: Mr. V. B. Bhamare, M.A.L.B. B.

On the 18th of July 1997, before me, a Sub-Judge (S.J.)

the Tribunal made the following order:-

It is submitted by Mr. Mukundarao, the learned counsel for the applicant, that the Court warrant issued on the 12th instant by the learned Sub-Judge, Hyderabad, in the cause directed the respondent to accordingly.

प्राप्ति ग्रन्ति

CERTIFIED TO BE TRUE COPY

महानगर अधिकारी उप रजिस्टर (नामिक)
Court Officer/Dy. Registrar
केंद्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
हैदराबाद न्यायपाठ
HYDERABAD BENCH

-C/- x

Deputy Sub-Judge

1. Senior Superintendent of O.C. Office, Central City Division, Secunderabad-16.
2. Director of O.C. Office, Hyderabad City Region, Hyderabad, Telangana.
3. Postmaster General, Hyderabad, Hyderabad.
4. One copy to Mr. Mukundarao, Advocate, Hyderabad.
5. One copy to Mr. V. B. Bhamare, M.A.L.B. B., Hyderabad.
6. One copy to the Court, Hyderabad.

Copy made on 5/7